

FORM C**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date – 06.06.2020

From

[Name and address of the financial creditor, including address of its registered office and principal office]

To

The Interim Resolution Professional / Resolution Professional,

[Name of the Insolvency Resolution Professional / Resolution Professional]



[Address as set out in public announcement]

Subject: Submission of claim and proof of claim.

Madam/Sir,

[Name of the financial creditor], hereby submits this claim in respect of the corporate insolvency resolution process of [name of corporate debtor]. The details for the same are set out below:

| Relevant Particulars | |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of the financial creditor | BANK OF BARODA (ERSTWHILE DENABANK) JAGNATH PLOT BRANCH |
| 2. Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual) | AAACB1534F |
| 3. Address and email address of the financial creditor for correspondence | OMAM BHAVAN, DR. YAGNIK ROAD, OPPOSITE IMPERIAL HOTEL, RAJKOT |
| 4. Total amount of claim (including any interest as at the insolvency commencement date) 31.05.2020 | Rs.33,45,63,204/-(RUPEES THIRTY THREE CRORES FORTY FIVE LAKHS SIXTY THREE THOUSAND TWO HUNDRED FOUR ONLY) |
| 5. Details of documents by reference to which the debt can be substantiated | COPY OF SAME ALREADY SUBMITTED. |
| 6. Details of how and when debt incurred | COMPANY HAS AVAILED THE CC LIMIT OF RS. 20.00 CRORES AND SAME HAS TURNED TO NPA ON 29.12.2015 |
| 7. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim | BANK HAS SOLD TWO MORTGAGED PROPERTIES THROUGH E-AUCTION ON 30.06.2018@ RS. 124.30 LAKHS |
| 8. Details of any security held, the value of the security, and the date it was given | 1)HYPOTHECATION OF PLANT AND MACHINERY RS.40 LAKHS AS ON 21.10.2019 2) FACTORY LAND AND BLDG. SURVEY NO. 2561/P-2 JAMNAGER HIGHWAY AT: MOTA RAMPUR PADDHARY DIST: RAJKOT. RS. 347 LAKHS AS ON 21.10.2019. |

| Relevant Particulars | |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|
| 9. | Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan |
| 10. | List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor |
|  कृते बँक ऑफ बड़ोदा / For Bank of Baroda  मुख्य प्रबंधक / CHIEF MANAGER जागनाथ प्लॉट शाखा, राजकोट / JAGNATH PLOT BRANCH, RAJKOT | |
| (Signature of financial creditor or person authorised to act on his behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor] | |
| Name in BLOCK LETTERS - DR. SAMIR BHANKHARIYA | |
| Position with or in relation to creditor – CHIEF MANAGER BANK OF BARODA, JAGNATH PLOT, RAJKOT | |
| Address of person signing – OMAN BHAVAN, DR. YAGNIK ROAD RAJKOT | |

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.



DECLARATION

I, Samir Bhankhariya, currently residing at Rajkot, do hereby declare and state as follows: -

1. Riddhi Siddhi Cotton Ginning and Pressing Pvt. Ltd., the corporate debtor was, at the insolvency commencement date, being theday of.....20....., actually indebted to me for a sum of Rs. Rs.33,45,63,204/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 06.06.2020



Place: Jagnath plot, Rajkot

 कृते बँक ऑफ बड़ोदा / For Bank of Baroda

 मुख्य प्रबंधक / CHIEF MANAGER
 जागनाथ प्लॉट शाखा, राजकोट / JAGNATH PLOT BRANCH, RAJKOT
 (Signature of the claimant)

VERIFICATION

I, Samir Bhankhariya, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Rajkot on this 6th day of June, 2020

 कृते बँक ऑफ बड़ोदा / For Bank of Baroda

 मुख्य प्रबंधक / CHIEF MANAGER
 जागनाथ प्लॉट शाखा, राजकोट / JAGNATH PLOT BRANCH, RAJKOT

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]